

will be laid on the Table of the Sabha.

(b) Government have not established any national organisation to study the fishermen's problems and contribute to their welfare.

(c) Does not arise.

[*Translation*]

Recommendations of Sarin, Khosla and Agrawal Committees Reports

6682. SHRI HARI KEWAL PRASAD: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have implemented the recommendations of Sarin Committee, 1980, Khosla Committee, 1986, Agrawal Committee, 1987 in respect of Technicians/Technical Supervisors in the Department of Telecommunications;

(b) if so, when; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) to (c). The Sarin Committee in their 7th Report dated 30.11.81 indicated the need for rationalisation of the non-gazetted cadre structure with a view to cutting down the large number of superfluous cadres and to provide adequately skilled personnel for the various types of jobs. The work of recommending actual restructuring was entrusted to Indian Institute of Management, Bangalore. This issue was considered by the 4th Central Pay Commission and its report has been implemented by the Government in 1986. There is no committee named Khosla Committee on this issue. The recommendations of the Agrawal Committee have been modified by

the Department and the proposal is under consideration of the Government.

[*English*]

Memorandum from Women Organisations

6683. SHRI Y.S. RAJA SEKHAR REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some Women's associations, women academicians and students have sent a memorandum calling for amendments to the Criminal Procedure Code, Indian Penal Code and Evidence Act to prevent escape by persons indulging in crimes against women;

(b) if so, the details thereof; and

(c) Government's reaction in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (c). A letter dated 22.12.89 has been received from certain Women's Organisations seeking amendment of the law relating to punishment for the offence of rape to make it clear that while the Courts may award imprisonment for less than the minimum term prescribed therein for exceptional reasons, for this purpose the character, reputation, status or any aspect of the conduct of the victim of rape shall have no relevance whatsoever. The matter is engaging the attention of the Government of India in consultation with the State Governments.

A memorandum dated 8th march, 1990 from Women's Organisations states *inter alia* that changes are required in the criminal Law relating to rape, bigamy, adultery, etc. However, no specific amendment has been suggested.